

Scheduled Tribe, has been appointed as a non-official Director on 13 of the 14 nationalised banks whose Boards of Directors were reconstituted recently. Action is in progress to fill up the vacant post of a director from amongst Scheduled Castes/Tribes.

Iron Ore Producers' Club

*402-A. SHRI DHARAMCHAND JAIN: Will the Minister of COMMERCE be pleased to state:

(a) whether India is a member of the Iron Ore Producers' Club; and

(b) if so, what benefits the country gets from the membership of the Club?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) The Association of Iron Ore Exporting Countries (APEF) provides a forum for the exchange of information and meaningful consultations on problems relating to iron ore exports to enable member countries to take appropriate action.

Representation by the Employees of the Institute of Chartered Accountants

*405. SHRI KRISHNA NAND JOSHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the employees of the Institute of Chartered Accountants of India have submitted a representation to the Commissioner of Income-tax (III), New Delhi, with regard to amendment of Rule 69 (regarding non-refundable loan) of the Institute of Chartered Accountants of India Provident Fund Rules;

+Previously Starred Question 443, transferred from the 25th March, 1982.

(b) if so, what are the details thereof; and

(c) what action Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) The trustees of the provident fund constituted by the Institute of Chartered Accountants of India for its employees had submitted a representation in this regard to the Commissioner of Income-tax, Delhi-III.

Statement

(b) and (c) A statement is laid on the Table of the House.

(b) In their representation dated 27th January, 1982 to the Commissioner of Income-tax (III), New Delhi, the trustees of the provident fund constituted by the Institute of Chartered Accountants of India for its employees requested the approval of the Commissioner of Income-tax (III), New Delhi, for modifying certain rules of their provident fund relating to withdrawal for purposes of purchasing/constructing a house and/or a site and making them on par with the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. The changes proposed to be made in the rules were as under:

(i) For the existing rule providing that "the amount of withdrawal shall not exceed one half of the amount standing to the employee's credit or the actual cost of the house and/or of the site, whichever is less", it was proposed to modify the rule to state that "the amount of withdrawal shall not exceed basic wages and dearness allowance for 24 months or the members own share of contribution together with the employer's contribution admissible under rule 16(iii) of the Institute's provident fund rules had the member left the service of the Institute before completing 10 years or the actual cost of the house